

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREENIDHI PAPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor SHREENIDHI PAPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 15/11/2001
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies-Bengaluru
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U21099KA2001PTC029766
5.	Address of the registered office and principal office (if any) of corporate debtor BLOCK NO.11 KERWAD VILLAGE, HALIYAL TALUK, DANDELI 581325 Uttara Kannada, Karnataka, INDIA
6.	Insolvency commencement date in respect of corporate debtor 12-June-2023 (NCLT Order dated 9-June-2023 received by IRP on 12-June-2023)
7.	Estimated date of closure of insolvency resolution process 9-December 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional GIRISH KAMBADARAYA IBBI/IPA-003/IP-N000127/2017-18/11403 No: AA3/11403/02/121223/300818 Valid upto 12-Dec-2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board 36, CHATURA HOMES, 2 nd Main, Meenakshinagar, Near Krishna Kalyana Mantapa, Basaveshwaranagar, Bengaluru 560079 E-Mail: cmagirish999@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 207, BINDU GALAXY, No.2, 1 st Main, Chord Road, Industrial Town, Rajajinagar, Bengaluru 560010 E-Mail: sspl1cirp@gmail.com
11.	Last date for submission of claims 26-June-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. Not applicable 2. Not applicable 3. Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Not applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SHREENIDHI PAPERS PRIVATE LIMITED on 9-June-2023 (NCLT Order received on 12-June 2023).

The creditors of **SHREENIDHI PAPERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **26-June-2023** to the interim resolution professional at the address mentioned against entry No. 10.

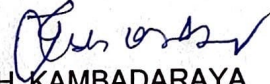
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

: GIRISH KAMBADARAYA



Date and Place

: 12-June-2023 - Bengaluru

